

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No. 12
TA (IBC)-05(PB)/2023

IN THE MATTER OF:

Bank of Maharashtra
Vs
Sunita Bansal

... Applicant/Petitioner
... Respondent

Order under Rule 16(d) of National Company Law Tribunal Rules, 2016.

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. Raman Tomar Adv.
For the Respondent :

ORDER

Ld. Counsel Mr. Raman Tomar for the applicant appeared through VC and sought time for a physical hearing to explain the difficulty he is facing in filing the amended prayer.

At request list the matter **on 26.04.2024** for a physical hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT